

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/1030(MB)2023

IN THE MATTER OF

Straw Commodities LLP

... Petitioner

Vs

Anram Agro Trading Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Nidhi Chauhan (PH)

For the Respondent:

ORDER

The Respondents prays for one last opportunity to advance the arguments. Allowed as prayed subject to payment of cost of Rs. 15,000/- to be paid in “*Prime Minister Relief Fund*” through “*Bharatkosh*”. Adjourned to **18.07.2024** for arguments.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/